

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.61/MP/2023

- Subject : Petition under Section 79 including Section 79(1)(b), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 for seeking recovery of (i) delayed payment interest towards failure of the Respondent No. 1 to pay the invoices/ bills for supply of power within the stipulated contractual timeframe; and (ii) compensation along with interest towards failure of the Respondent No. 1 to off-take the minimum quantum of power in terms of the short-term contracts for the relevant period.
- Date of Hearing : **5.12.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : IL&FS Tamil Nadu Power Co. Ltd. (ITPCL)
- Respondents : NTPC Vidyut Vyapar Nigam Limited (NVVN) and Anr.
- Parties Present : Shri Hemant Singh, Advocate, ITPCL
Shri Mridul Chakravarty, Advocate, ITPCL
Shri Chetan Garg, Advocate, ITPCL
Ms. Lavanya Panwar, Advocate, ITPCL
Ms. Alchi Thapliyal, Advocate, ITPCL
Shri Harshit Singh, Advocate, ITPCL
Shri D. Abhinav Rao, Advocate, TSPCC
Shri Devadipta Das, Advocate, TSPCC
Shri Rahul Jajoo, Advocate, TSPCC
Ms. Shikha Ohri, Advocate, NVVN
Shri Kartik Sharma, Advocate, NVVN
Shri Arvind Patle, NVVN
Shri Vikas Kumar, NVVN

Record of Proceedings

At the outset, the learned counsel for Respondent No.2, TSPCC, submitted that the reply of Respondent No.1, NVVN, has been received only recently and Respondent No. 2 may also be permitted to file its reply within course of the day itself.

2. Learned counsel for the Petitioner also sought liberty to file rejoinder(s) in the matter.

3. Considering the submissions made by the learned counsel for the parties, the Commission permitted Respondent No.2 to file its reply within a week with a copy to the Petitioner, who may file its rejoinder(s) within three weeks thereafter.

4. The Petition will be listed for hearing on **16.2.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**